

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-512

IB-882/ND/2020

New IA/3547/2024, IA(Plan)-08/2024, IA/3053/2024, IA/3055/2024, IA/3056/2024, IA/3059/2024, IA/3057/2024, IA/3060/2024, IA/3061/2024, IA/2908/2024, IA/2993/2024, IA/2995/2024, IA/2996/2024, IA/2890/2024, IA/2804/2024, IA/2767/2024, IA/2758/2024, IA/900/2024, IA/2873/2023, IA/3493/2023, IA/4243/2023, IA/6632/2023, IA/6490/2023, IA/6710/2023

IN THE MATTER OF:

M/s. Ahluwalia Contracts (India) Ltd.

....Applicant

Vs.

Logix Infratech Pvt. Ltd.

.....Respondent

SECTION

U/s 9 IBC

Order delivered on 18.07.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant

: Mr. Vijay Kaundal, Mr. Nitish K. Sharma, Mr. Vatsal Goyal, Advs. in IA/6490/2023
Mr. S.P. Singh Chawla, Mr. Tarun Khanna,
Mr. S. P. Shishir, Mr. Radesh Suri, Mr. Mussaiyab Mehdi, Ms. Annu Gupta, Ms. Sana Zaidi, Mr. Harkirat Singh, Mr. Sham Lal Garg, Mr. Umesh Diwan, Advs. in IA/2908/2024
Mr. Sahil Sethi, Mr. Samriddh Bindal, Mr. Vikash Kumar, Advs. in IA/3493/2023
Mr. Navin Pahwa, Sr. Adv., Mr. Siddharth Mehta, Adv. in IA/2767/2024
Mr. Sourav Roy, Mr. Vasudev Singh, Mr. Atharva Sachin Kotwal, Advs. in IA/900/2024 & IA/2804/2024 for Noida Authority
Mr. Abhishek Aggarwal, Mr. Aayush Aggarwal, Ms. Chahat Aggarwal, Advs. in IA/3053/2024, IA/3055/2024, IA/3056/2024, IA/3059/2024, IA/3057/2024, IA/3060/2024, IA/3061/2024
Mr. Amar Kumar, Adv. in IA/2758/2024

Mr. Anurag Anand, Adv. in New IA/3547/2024,

IA/2996/2024, IA/2993/2024, IA/2995/2024
Ms. Ujwala Uppaluri, Adv. in IA/2890/2024
Ms. Mukti Chowdhary, Ms. Rashmi Singh, Advs. in
IA/2873/2023, IA/4243/2023, IA/6632/2023
For the Respondent : Mr. Vijay Kaundal, Mr. Nitish K. Sharma, Mr. Vatsal
Goyal, Advs. in IA/6710/2023
For the RP : Mr. G P Madaan, Mr. Aishwarya Adlakha, Ms. Natasha,
Advs.
For the SRA : Mr. P. Nagesh, Sr. Adv., Mr. Pankaj Agarwal,
Mr. Shashwat Srivastava, Advs.

HYBRID HEARING (PHYSICAL & VC)

ORDER

**New IA/3547/2024, IA/2908/2024, IA/2993/2024, IA/2995/2024,
IA/2996/2024, IA/2890/2024, IA/2758/2024:-**

These are the applications filed by the Homebuyers seeking condonation of delay in filing their claim before the Resolution Professional. Heard the submission made by Ld. Counsels on behalf of Applicants and Resolution Professional. Ld. Counsel on behalf of RP submitted that the Resolution Plan has already been approved by the CoC and the same is pending for consideration before this Adjudicating authority. However, keeping in view of the fact that these Applicants are Homebuyers and on the earlier occasions also, we had condoned the delay in filing the claim by the Homebuyers, we condone the delay in filing the claim by the Applicant before the RP subject to payment of cost of Rs. 10,000/- to be paid by each Applicant to the RP. RP is directed to utilize that amount in the CIRP proceedings, examine the claim and take appropriate decision as per the law. With these observations, the present applications i.e. New IA/3547/2024, IA/2908/2024, IA/2993/2024, IA/2995/2024, IA/2996/2024, IA/2890/2024, IA/2758/2024 **disposed off.**

**IA/3053/2024, IA/3055/2024, IA/3056/2024, IA/3059/2024,
IA/3057/2024, IA/3060/2024, IA/3061/2024:-**

Ld. Counsel on behalf of Resolution Professional is present and submitted that their reply is ready and the advance copy of the reply has been served to the Applicant and also sought time to file their reply in the Registry. Time prayed for is granted. List all these applications on **22.08.2024.**

IA/900/2024:-

Ld. Counsel on behalf of Applicant is present. Ld. Counsel on behalf of Respondent (RP) is present and submitted that they will file their reply within a period of one week. List this application on **22.08.2024**.

IA/2804/2024:-

Ld. Counsel on behalf of Applicant is present. Ld. Counsel on behalf of Resolution Professional is present and submitted that they need one week time to file their reply. Ld. Counsel on behalf of Respondent (SRA) is present and they also sought time to file their reply. In view of this, list this application on **22.08.2024**.

IA/3493/2023:-

Ld. Counsel on behalf of Applicant and Ld. Counsel on behalf of Resolution Professional are present. Both the counsels submitted that in terms of order dated 19.04.2024, they have filed their written submissions which are now available on the e-portal. Order in this matter is **reserved**.

IA/2873/2023, IA/4243/2023:-

List these applications for arguments on **22.08.2024**.

IA/2767/2024:-

Ld. Counsel on behalf of Applicant is present and submitted that they need time to file rejoinder to the reply filed by the SRA. Time prayed for is granted. Rejoinder be filed within a period of 10 days. List this application on **22.08.2024**.

List all other applications on **22.08.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)